

ITEM NO.46

COURT NO.14

SECTION XI

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No.26522/2016

(Arising out of impugned final judgment and order dated 31-05-2016 in SA No.519/2016 passed by the High Court of Judicature at Allahabad)

FAZROO . & ANR.

Petitioner(s)

VERSUS

ALI JAN (DECEASED) THR LRS.

Respondent(s)

WITH

CONMT.PET.(C) No. 483/2019 in SLP(C) No. 26522/2016 (XI)
(FOR ADMISSION and IA No.39063/2019-EXEMPTION FROM FILING O.T.)

Date : 08-04-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s) Mr. K.K. Tyagi, Adv.
Mr. Iflekhar Ahmad, Adv.
Ms. N. Annapoorani, AOR
Mr. Anoop Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Special Leave Petition (C) No.26522/2016 and CONMT.PET.(C) No. 483/2019 in SLP(C) No.26522/2016

Application for exemption from filing official translation is allowed.

None has filed Vakalatnama for the respondents after initially having put in appearance.

CONMT.PET.(C) No. 483/2019 in SLP(C) No.26522/2016

The violation of the interim order dated 16.09.2016 of this Court has been alleged.

Let Bailable warrants be issued for production of two contemnors in the sum of Rs.10,000/- each.

List the matters on 3-05-2019.

(POOJA ARORA)
COURT MASTER

(ANITA RANI AHUJA)
COURT MASTER